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# Madras Merged States (Laws) Act, 1949 35 of 1949

[30 December 1949]

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### Madras Merged States (Laws) Act, 1949

35 of 1949

[30 December 1949]

#### **PREAMBLE**

An Act to extend certain laws to the States of Pudukkottai, Banganapalle and Sandur which are administered as parts of the Province of Madras.

Where as by an order made under section 290-A of the Government of India Act, 1935(26 Geo. 5 ch. 2.), provision has been made for the administration of the States of Pudukkottai, Banganapalle and Sandur as if they formed part of the Province of Madras;

And whereas it is expedient to provide that certain laws should be extended to, and by virtue of such extension, should be in force in the said States;

It is hereby enacted as follows:--

1 For Statement of Objects and Reasons, see Fort St George Gazette Extraordinary, dated the 14th December 1949, Part IV-A, page 501.

#### 1. Short title and commencement :-

- (1) This Act may be called the Madras Merged States (Laws) Act 1949.
- (2) It shall come into force on the 1st day of January 1950.

#### 2. Definitions :-

In this Act, unless there is anything repugnant in the subject or context--

- (1) the expression "merged States" means the States of Pudukkottai: Banganapalle and Sandur, and the expression "merged State" means any of those States;
- (2) the expression " new Provinces" means the Chief Commissioners Provinces constituted by the States Merger (Chief Commissioners Provinces) Order, 1949, as amended by the States Merger (United Provinces) Order, 1949.

#### 3. Extension of enactments :-

So much of the enactments specified in the First Schedule as extends to the  ${}^{1}$ [Province] of Madras and relates to matters with respect to which the  ${}^{2}$ [Provincial] Legislature has power to make laws for the  ${}^{1}$ [Province] is hereby extended to, and shall be in force in, the merged State or States specified in the corresponding entry in the first column thereof.

- 1 The word "Province" shall stand unmodified--vide the Adaptation of Laws (Amendment) Order, 1950.
- 2 The word "Provincial" shall stand unmodified, see ibid.

#### 4. Interpretation of enactments as extended :-

In any enactment specified in the First Schedule, notwithstanding anything contained in the General Clauses Act, 1897(Central Act X

- of 1897), or in the Madras General Clauses Act, 1867(Madras Act I of 1867), or in the Madras General Clauses Act, 1891(Madras Act I of 1891)--
- (a) any reference, by whatever form of words, to the Acceding States shall be construed as not including a reference to any of the merged States or to any of the States (other than the United State of Saurashtra) mentioned in the States Merger (Chief Commissioners Provinces) Order, 1949, as amended by the States Merger (United Provinces Order, 1949;
- (b) any reference, by whatever form of words, to Indian British subjects shall be deemed to include a reference to persons who, immediately before the 1st day of August 1949, were subjects of any of the merged States or of any of the States (other than the United State of Saurashtra) mentioned in the States Merger (Chief Commissioners Provinces) Order, 1949, as amended by the States Merger (United Provinces) Order, 1949;
- (c) any reference, by whatever form of words, to the Provinces generally or to the Chief Commissioners Provinces generally shall be construed as including a reference to the new Provinces; and
- (d) any reference, by whatever form of words, to the  $^{1}$ [Province] of Madras shall be construed as including a reference to the merged State or States concerned.
- 1 The word "Province" shall stand unmodified--vide Adaptation of Laws (Amendment) Order, 1950.

#### 5. Repeal of corresponding laws :-

If, immediately before the commencement of this Act, there is in force in any merged State, an Act, Ordinance, Regulation or other law corresponding to an enactment specified in the First Schedule, whether such Act, Ordinance, Regulation or other law is in force by virtue of an Order under the Extra-Provincial Jurisdiction Act, 1947(Central Act XLVII of1947), or by virtue of any other legislative power, such corresponding law shall, upon the commencement of this Act, stand repealed to the extent to which the law, relates to matters with respect to which the <sup>2</sup>[Provincial] Legislature has power to make laws for the <sup>1</sup>[Province]:

Provided that nothing contained in this section shall affect the operation of the transitional provisions contained in the Schedule to Local Administration Department Notifications Nos. 253 and 254, dated the 29th March 1949, published at pages 125 and 126 of

Part I-A of the Fort St. George Gazette, dated the 29th March 1949.

- 1 The word "Province" shall stand unmodified--vide Adaptation of Laws (Amendment) Order, 1950.
- 2 The word "Provincial" shall stand unmodified, see ibid.

#### 6. Savings :-

- (1) The repeal by section 5 of this Act of any corresponding law in force in any merged State immediately before the commencement of this Act shall not affect--
- (a) the previous operation of any such law, or
- (b) any penalty, forfeiture or punishment incurred in respect of any offence committed against any such law, or
- (c) any investigation, legal proceeding or remedy in respect of any such penalty, forfeiture or punishment,
- and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.
- (2) Subject to the provisions of sub-section (1), anything done or any action taken, including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation, form, by-law or scheme framed; certificate, patent, permit or licence granted or registration effected, under such corresponding law shall be deemed to have been done or taken under the corresponding provision of the enactment as now extended to, and in force in, the merged State and shall continue in force accordingly unless and until superseded by anything done or any action taken under the said enactment <sup>1</sup>[or by virtue of the operation of section 16].
- 1 These words and figures were added by section 2 of the Madras Merged States (Laws) Amendment Act, 1951 (Madras Act XXXVIII of 1951), which came into force on the 1st day of January 1952.

## 7. Powers of Courts and other authorities for purposes of facilitating application of laws :-

For the purpose of facilitating the application in any merged State of any enactment specified in the First Schedule, any Court or other authority may construe such enactment with such alterations not affecting the substance as may be necessary or proper to adapt it to the matter before the Court or other authority.

#### 8. Extension of Madras Act III of 1931 :-

- (1) The Madras Motor Vehicles Taxation Act, 1931(Madras Act III of 1931), as amended by sub-section (2), is hereby extended to, and shall be in force in, the merged States; and sections 4 to 7 shall apply in relation to that Act as if it had been included in the First Schedule.
- (2) The Act aforesaid shall be amended as follows:--
- (a) To section 2, clause (iii), the following words shall be added at the end, namely:--
- "and includes in the area which formerly formed part of the State of Pudukkottai, a panchayat constituted under any enactment for the time being in force in that area."
- (b) To section 19, the following Explanation shall be added, namely: --

Explanation.--The provisions of this section shall apply in relation to any area which formerly formed part of the State of Pudukkottai, Banganapalle or Sandur as if the  $^{1}$ [Provincial] Government had power to pay such compensation to the local bodies in the said area as the  $^{1}$ [Provincial] Government may, by order determine.".

1 The word "Provincial" shall stand unmodified--vide the Adaptation of Laws (Amendment) Order, 1950.

#### 9. Extension of Madras Act VI of 1932 :-

- (1) The Madras Co-operative Societies Act, 1932(Madras Act VI of 1932), as amended by sub-section (2), is hereby extended to, and shall be in force in, the merged States; and sections 4 to 7 shall apply in relation to that Act as if it had been included in the First Schedule.
- (2) To sub-section (1) of section 62 of the Act aforesaid, the following paragraph shall be added, namely:--

"Every society which has been registered under the law applicable to co-operative societies in the areas which formerly formed part of the State of Pudukkottai, Banganapalle or Sandur and the by-laws of which are not inconsistent with the express provisions of this Act or any rule made thereunder, shall, if the Registrar by an order in writing so declares, be deemed to be registered under this Act and its by-laws shall continue in force until they are altered or

#### 10. Extension of Madras Act X of 1937 :-

- (1) The Madras Prohibition Act, 1937(Madras Act X of 1937), as amended by sub-section (3), is hereby extended to, and shall be in force in, the States of Pudukkottai and Banganapalle; and sections 4 to 7 shall apply in relation to that Act as if it had been included in the First Schedule.
- (2) The Act aforesaid as amended by sub-section (3), is hereby extended to the State of Sandur; and when the whole of that Act is brought into force in that State, sections 4 to 7 shall apply in relation to that Act as if it had then been included in the First Schedule.
- (3) To section 2 of the Act aforesaid, the following Explanation shall be added, namely:--

"Explanation.--For the removal of doubts, it is hereby declared that if a notification is issued in pursuance of the foregoing proviso, in respect of any area which formerly formed part of the State of Pudukkottai, Banganapalle or Sandur, the enactments mentioned in the Schedule with any subsequent statutory modifications thereof shall come into force in such area with effect on and from such date as may be specified in the notification."

#### 11. Extension of Madras Acts II of 1948 and XXII of 1948 :-

The Madras Silkworm Diseases (Prevention and Eradication) Act, 1948(Madras Act II of 1948), and the Madras Weights and Measures Act, 1948(Madras Act XXII of 1948), are hereby extended to the merged States; and when the whole of either of the said Acts is brought into force in any merged State, sections 4 to 7 shall apply in relation to that Act as if it had then been included in the First Schedule.

#### 12. Extension of Madras Act VII of 1949 :-

The Madras City Police and Gaming (Amendment) Act, 1949(Madras Act VII of 1949), ishereby extended to the merged States.

#### 13. Special provision in respect of Banganapalle :-

Any judgment delivered, order made or sentence passed before the 1st day of April 1949 by any Court, civil or criminal, having

jurisdiction in respect of the State of Banganapalle or any part thereof shall, for all purposes including execution, appeals and the like, take effect and shall be deemed always to have taken effect, as if it had been delivered, made or passed by the Court which would have been competent to deliver, make or pass such judgment, order or sentence on the said date.

#### 14. Special provisions in respect of Sandur :-

- (1) Sections 15, 15-A, 16, 30, 31 and 32 of the Police Act, 1861(Central Act V of 1861), as in force in the  $^{1}$ [Province] of Madras are hereby extended to, and shall be in force in, the State of Sandur.
- (2) (a) So much of the Sandur State Railways (Jurisdiction) Proclamation, 1947, issued by the Ruler of the State of Sandur on the 15th day of August 1947 as relates to the exercise of powers by the police force belonging to that State in the railway lands in that State shall stand repealed.
- (b) Any action taken by any member of the police force belonging to the 1[Province] of Madras on or after the 15th day of August 1947 and before the commencement of this Act in the railway lands in the State of Sandur shall be deemed to have been taken by a member of the police force belonging to that State in pursuance of the power conferred by the Proclamation aforesaid.
- (3) (a) In regard to the first re constitution in accordance with the provisions of the Madras Local Boards Act, 1920(Madras Act XIV of 1920)<sup>2</sup>, as extended to the State of Sandur by this Act, of panchayats in existence at the commencement thereof, and otherwise in first giving effect to the said provisions, they shall be read subject to the rules in the Second Schedule.
- (b) The <sup>3</sup>[Provincial] Government shall have power by notification in the Fort St. George Gazette to amend, add to or repeal the rules in the said Schedule.
- (4) (a) Any judgment delivered, order made or sentence passed, before the commencement of this Act by any Court, civil or criminal, having jurisdiction in respect of the State of Sandur or any part thereof shall, for all purposes, including execution, appeals and the like, take effect and shall be deemed always to have taken effect as if it had been delivered, made or passed by the Court which would have been competent to deliver, make or pass such judgment, order or sentence immediately after such commencement.

- (b) The High Court may, by general or special order, transfer any proceeding pending immediately before the commencement of this Act in any of the Courts, civil or criminal, having jurisdiction in respect of the State of Sandur or any part thereof, to any Court which would have jurisdiction to entertain such proceeding if it were instituted immediately after such commencement; and the Court to which the proceeding may be so transferred, shall have full power to dispose of the same as if it had been originally instituted in that Court.
- 1 The word "Province" shall stand unmodified--vide the Adaptation of Laws (Amendment) Order, 1950.
- 2 Now the Madras District Boards Act, 1920 (Madras Act XIV of 1920)
- 3 The word "Provincial" shall stand unmodified--vide the Adaptation of Laws (Amendment) Order, 1950.

#### 15. Power to remove difficulties :-

If any difficulty arises in giving effect to the provisions of this Act or of any enactment extended to any merged State by this Act, the <sup>1</sup>[Provincial] Government, as occasion may require, may, by order, do anything which appears to them necessary for the purpose of removing the difficulty.

1 The word "Provincial" shall stand unmodified--vide the Adaptation of Laws (Amendment) Order, 1950.

#### 16. Extension of subsidiary laws to the merged States :-

<sup>1</sup>[(1) All subsidiary laws which, immediately before the 1st day of January 1952, extend to, or are in force in, the taluk specified in column (1) of the table below but do not extend to, or are not in force in, the merged State specified in the corresponding entry in column (2) of that table, shall, as from that day, extend to, or as the case may be, come into force in such merged State:--

#### Table.

(1)	(2)
Taluk.	Merged State.
Tiruchirappalli taluk of the Tiruchirappalli district.	Pudukkottai

Kurnool taluk of the Kurnool district	Bangananalle
Bellary taluk of the Bellary district	Sandur

(2) Sections 4, 7 and 15 shall be construed as if the reference to enactment occurring in them included also a reference to the subsidiary laws mentioned in sub-section (1).

Explanation.--In this section subsidiary law means--

any rule, regulation, by-law, form, notification, order instruction or direction issued,

any scheme framed,

any certificate, patent, permit or licence granted,

any registration effected, or

any other thing done or action taken,

under any of the enactments extended to any merged State or States by this Act.]

1. This section was added by section 3 of the Madras Merged States (Laws) Amendment Act, 1951 (Madras ActXXXVIII of 1951), which came into force on the 1st day of January 1952.

#### **SCHEDULE** 1

FIRST SCHEDULE

## THE FIRST SCHEDULE. (See section 3)

Names of States.	Year.	Number.	Short title.
(1)	(2)	(3)	(4)
	Cent	ral Acts.	
Pudukkottai, Banganapalle and Sandur.	1841	XXIV	The Illusory Appointments and Infants Property Act, 1841.
Do.	1850	XXXVII	The Public Servants (Inquiries) Act, 1850.
Do.	1851	VIII	The Indian Tolls Act, 1851.
Do.	1854	XXXI	The Conveyance of Land Act, 1854.
Do.	1855	XXIII	The Mortgaged Estates Administration Act, 1855.
Do.	1856	XV	The Hindu Widows Remarriage Act, 1856.
Do.	1860	XXI	The Societies Registration Act, 1860.
Do.	1863	XX	The Religious Endowments Act, 1863.
Do.	1870	VII	The Court-fees Act, 1870.
Do.	1871	I	The Cattle-trespass Act, 1871.
DO.	1875	XVIII	The Indian Law Reports Act, 1875.
Do.	1876	XIX	The Dramatic Performances Act, 1876.
Do.	1878	I	The Opium Act, 1878.
Do.	1878	VI	The Indian Treasure-trove Act, 1878.
Do.	1880	XII	The Kazis Act, 1880.
Do.	1882	IV	The Transfer of Property Act, 1882.
Do	1002	VIV	The Land Improvement Loans Act 1993

٥٥.	1002	\	THE Land Improvement Loans Act, 1003.
Do.	1884	XII	The Agriculturists Loans Act, 1884.
Do.	1886	VI	The Births, Deaths and Marriages Registration Act, 1886.
Pudukkottai, Banganapalle and Sandur.	1887	VII	The Suits Valuation Act, 1887.
Do.	1887	IX	The Provincial Small Cause Courts Act, 1887.
Do.	1890	VI	The Charitable Endowments Act, 1890.
Do.	1894	I	The Land Acquisition Act, 1894.
Do.	1894	IX	The Prisons Act, 1894.
Do.	1895	XV	The Crown Grants Act, 1895.
Do.	1897	III	The Epidemic Diseases Act, 1897.
Do.	1897	IV	The Indian Fisheries Act, 1897.
Do.	1899	II	The Indian Stamp Act, 1899.
Do.	1899	XIII	The Glanders and Farcy Act, 1899.
Do.	1900	III	The Prisoners Act, 1900.
Do.	1908	XIV	The Indian Criminal Law (Amendment) Act, 1908.
Do.	1912	VIII The V 1912.	Vild Birds and Animals Protection Act,
Do.	1914	II	The Destructive Insects and Pests Act, 1914.
Do.	1914	IX	The Local Authorities Loans Act, 1914.
Do.	1917	XXVI	The Transfer of Property Validating Act, 1917.
Do.	1918	II	The Cinematograph Act, 1918.
Do.	1918	Х	The Usurious Loans Act, 1918.
Do.	1920	XIV	The Charitable and Religious Trusts Act, 1920.
Do.	1920	XXXIII	The Identification of Prisoners Act, 1920.
Do.	1920	XXXIX	The Indian Election Offences and Inquiries Act, 1920.
Do.	1922	XXII	The Police (Incitement to Disaffection) Act, 1922.
Do.	1923	III	The Cotton Transport Act, 1923.
Do.	1923	XLII	The Mussalman Wakf Act, 1923.
Do.	1925	XXXIX	The Indian Succession Act, 1925.
Do.	1926	XII	The Contempt of Courts Act, 1926.
DO.	1928	xII	The Hindu Inheritance (Removal of Disabilities) Act, 1928.
Names of States.	Year.	Number.	Short title.
Pudukkottai	1929	TT	The Hindu Law of Inheritance

Bangana-palle and Sandur.	1222		(Amendment) Act, 1929.
Do.	1929	XXI	The Transfer of Property (Amendment) Supplementary Act, 1939.
Do.	1930	II	The Dangerous Drugs Act, 1930.
Do.	1931	XXIII	The Indian Press (Emergency Powers) Act, 1931.
Do.	1932	XI	The Public Suits Validation Act, 1932.
Do.	1932	XXIII	The Criminal Law (Amendment) Act, 1932.
Do.	1934	XXX	The Petroleum Act, 1934.
Do.	1937	I	The Agricultural Produce (Grading and Marking) Act, 1937.
Do.	1937	XVIII	The Hindu Womens Rights to Property Act, 1937.
Do.	1938	Х	The Cutchi Memons Act, 1938.
Do.	1939	XXX	The Commercial Documents Evidence Act, 1939.
Do.	1940	XXIII	The Drugs Act, 1940.
Do.	1942	XIX	The Industrial Statistics Act, 1942.
Do.	1944	XVIII	The Public Debt Act, 1944.
Central Acts of Local	Applica	ition.	
Pudukkottai, Bangana-palle and Sandur.	1839	VII	The Madras Rent and Revenue Sales Act, 1839.
Do.	1849	Х	The Madras Revenue Commissioner Act, 1849.
Do.	1857	VII	The Madras Uncovenanted Officers Act, 1857.
Do.	1858	I	The Madras Compulsory Labour Act, 1858.
Do.	1859	XXIV	The Madras District Police Act, 1859.
Do.	1873	III	The Madras Civil Courts Act, 1873.
Do.	1882	XXI The M	adras Forest (Validation) Act, 1882.
Names of States.	Year.	Number	Short title.
(1)	(2)	(3)	(4)
		adras ulations	
Pudukkottai, Bangana-palle and Sandur.	1802	III	The Madras Administration of Estates Regulation, 1802.
Do.	1802	XXVI	The Madras Land Registration Regulation, 1802.
Pudukkottai	1803	Т	The Madras Board of Revenue

Bangana-palle and Sandur.	1005		Regulation, 1803.
Do.	1803	II	The Madras Collectors Regulation, 1803.
Do.	1817	VII	The Madras Endowments and Escheats Regulation, 1817.
Do.	1817	VIII	The Madras Revenue Recovery (Military Proprietors) Regulation, 1817.
Do.	1819	II	The Madras State Prisoners Regulation, 1819.
Do.	1822	IX	The Madras Revenue Malversation Regulation, 1822.
Do.	1828	VII	The Madras Subordinate Collectors and Revenue Malversation (Amendment) Regulation, 1828.
Do.	1829	V	The Madras Hindu Wills Regulation, 1829.
Do.	1831	X	The Madras Sale of Minors Estates Regulation, 1831.
	Madra	s Acts.	
Banganapalle	1862	IV	The Madras Enfranchised Inams Act, 1862.
Pudukkottai, Banganapalle and Sandur.	1864	II	The Madras Revenue Recovery Act, 1864.
Do.	1865	VII	The Madras Irrigation Cess Act, r865.
Banganapalle	1866	IV	The Madras Enfranchised Inams Act, 1866.
Pudukkottai, Banganapalle and Sandur.	1867	I	The Madras General Clauses Act, 1867.
Do.	1869	III	The Madras Revenue Summonses Act, 1869.
Banganapalle	1869	VIII	The Madras Inams Act, 1869.
Pudukkottai, Banganapalle and Sandur.	1873	I	The Madras Wild Elephants Preservation Act, 1873.
Do.	1882	V	The Madras Forest Act, 1882
Do.	1884	VI	The Madras Rivers Conservancy Act, 1884.
Do.	1888	II	The Places of Public Resort Act, 1888.
Do.	1889	I	The Madras Village Courts Act, 1888.
Do.	1890	II	The Canals and Public Ferries Act, 1890.
Do.	1891	I	The Madras General Clauses Act, 1891.
Pudukkottai, Bangana-palle and	1893	V	The Madras Revenue Enquiries Act, 1893.

Sandur.		1	
Do.	1894	I	The Madras Board of Revenue Act, 1894.
Banganapalle	1895	III	The Madras Hereditary Village-offices Act, 1895.
Pudukkottai, Banganapalle and Sandur.	1898	V	The Malabar Wills Act. 1898.
Do.	1899	III	The Madras Registration of Births and Deaths Act, 1899.
Do.	1822	IX	The Madras Revenue Malversation Regulation, 1822.
Do.	1828	VII	The Madras Subordinate Collectors and Revenue Malversation (Amendment) Regulation, 1828.
Do.	1829	V	The Madras Hindu Wills Regulation, 1829.
Do.	1831	Х	The Madras Sale of Minors Estates Regulation, 1831.
	Madra	s Acts.	
Banganapalle	1862	IV	The Madras Enfranchised Inams Act, 1862.
Pudukkottai, Banganapalle and Sandur.	1864	II	The Madras Revenue Recovery Act, 1864.
Do.	1865	VII	The Madras Irrigation Cess Act, r865.
Banganapalle	1866	IV	The Madras Enfranchised Inams Act, 1866.
Pudukkottai, Banganapalle and Sandur.	1867	I	The Madras General Clauses Act, 1867.
Do.	1869	III	The Madras Revenue Summonses Act, 1869.
Banganapalle	1869	VIII	The Madras Inams Act, 1869.
Pudukkottai, Banganapalle and Sandur.	1873	I	The Madras Wild Elephants Preservation Act, 1873.
Do.	1882	V	The Madras Forest Act, 1882
Do.	1884	VI	The Madras Rivers Conservancy Act, 1884.
Do.	1888	II	The Places of Public Resort Act, 1888.
Do.	1889	I	The Madras Village Courts Act, 1888.
Do.	1890	II	The Canals and Public Ferries Act, 1890.
Do.	1891	I	The Madras General Clauses Act, 1891.
Pudukkottai, Bangana-palle and Sandur.	1893	V	The Madras Revenue Enquiries Act, 1893.
Do.	1894	I	The Madras Board of Revenue Act. 1894.

Banganapalle	1895	III	The Madras Hereditary Village-offices Act, 1895.
Pudukkottai, Banganapalle and Sandur.	1898	V	The Malabar Wills Act. 1898.
Do.	1899	III	The Madras Registration of Births and Deaths Act, 1899.
Do.	1902	I	The Madras Court of Wards Act, 1902.
Do.	1905	III	The Madras Land Encroachment Act, 1905.
Do.	1911	V	The Madras Hackney Carriage Act, 1911.
Do.	1914	I	The Hindu Transfers and Bequests Act, 1914.
Do.	1914	IV	The Madras Medical Registration Act, 1914.
Do.	1914	VII	The Madras Deputy Collectors Act, 1914.
Do.	1918	I	The Mappilla Succession Act, 1918.
Do.	1918	III	The Madras Prevention of Adulteration Act, 1918.
Do.	1919	III	The Madras Agricultural Pests and Diseases Act, 1919.
Do.	1919	VII	The Madras Forest (Amendment) Act, 1919.
Do.	1920	IV	The Madras Children Act, 1920.
Pudukkottai	1920	V	The Madras District Municipalities Act, 1920.
Pudukkottai, Banganapalle and Sandur,	1920	VII	The Madras Town Planning Act, 1920.
Do.	1920	VIII	The Madras Elementary Education Act, 1920.
Do.	1920	XIV	The Madras Local Boards Act, 1920.
Do.	1923	V	The Madras State Aid to Industries Act, 1922.
Do.	1923	VIII	The Madras Survey and Boundaries Act, 1923.
Do.	1926	III	The Madras Nurses and Mid-wives Act, 1926.
Banganapalle	1926	IV	The Madras Village Officers Restoration Act, 1926.
Pudukkottai, Banganapalle and Sandur.	1926	V	The Madras Borstal Schools Act, 1925.
Pudukkottai and Banganapalle.	1927	II	The Madras Hindu Religious Endowments Act, 1926.

pudukkottai Banganapalle and Sandur.	1928	VII	The Mappilla Wills Act, 1928.
Pudukkottai, Bangana-palle and Sandur.	1929	III	The Jaina Succession Act, 1928.
Do.	1930	III	The Madras Gaming Act, 1930.
Do.	1932	VII	The Madras Cotton Control Act, 1932.
Do.	1933	XX	The Madras Commercial Crops Markets Act. 1933.
Do.	1933	XXI	The Madras Nambudri Act, 1932.
Do.	1933	XXII	The Madras Marumakkattayam Act, 1932.
Do.	1934	X	The Madras Co-operative Land Mortgage Banks Act, 1934.
Do.	1935	VI	The Madras Maternity Benefit ACT, 1934.
Do.	1935	VII	The Madras Debtors Protection Act, 1935.
Do.	1936	XI	The Madras Debt Conciliation Act, 1936.
Do.	1936	XVI	The Madras Famine Relief Fund Act, 1936.
Do.	1937	III	The Madras Probation of Offenders Act, 1936.
Do.	1937	IX	The Madras Payment of Salaries and Removal of Disqualifications Act, 1937.
Do.	1938	IV	The Madras Agriculturists Relief Act, 1938.
Do.	1938	V	The Madras Traffic Control Act, 1938.
Do.	1938	XXI	The Removal of Civil Disabilities Act, 1938.
Do.	1939	III	The Madras Public Health Act, 1939.
Do.	1939	V	The Madras Electricity Duty Act, 1939.
Do.	1939	VI	The Madras Sales of Motor Spirit Taxation Act, 1939.
Do.	1939	IX	The Madras General Sales Tax Act, 1939.
Do.	1939	X	The Madras Entertainments Tax Act, 1939.
Do.	1939	XVII	The Mappilla Marumakkattayam Act, 1938.
Banganapalle	1939	xvIII	The Madras Restoration of Village Officers (Validation) Act, 1939.
Pudukkottai, Banganapalle and Sandur.	1942	xiii	The Madras Irrigation (Voluntary Cess) Act, 1942.
Do.	1943	XVI	The Madras Stamp (Increase of Duties)

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Do.	1943	XVIII	Act, 1943. The Madras Irrigation Works (Repairs, Improvement and Construction) Act, 1943.
Pudukkottai, Bangana-palle and Sandur.	1943	XXIII	The Madras Pawnbrokers Act, 1943.
Do.	1945	XIII	The Madras Prevention of Begging Act, 1945.
Do.	1947	V	The Madras Temple Entry Authorization Act., 1947.
Do.	1947	IX	The Bar Councils and Legal Practitioners (Madras Amendment) Act, 1947.
Do.	1947	XXVI	The Madras Hindu Womens Rights to Property (Extension to Agricultural Land) Act, 1947.
Do.	1947	XXXI	The Madras Devadasis (Prevention of Dedication) Act, 1947.
Do.	1947	XXXVI	The Madras Shops and Establishments Act, 1947.
Do.	1948	I	The Madras Home Guards Act, 1948.
Do.	1948	III	The Madras Suppression of Disturbances Act, 1948.
Do.	1948	VI	The Madras Restriction of Habitual Offenders Act, 1948.
Do.	1949	VI	The Madras Hindu (Bigamy Prevention and Divorce) Act, 1949.
Do.	1949	IX	The Madras Aliyasantana Act, 1949.
Do.	1949	XIX	The Madras Irrigation Tanks (Improvement) Act, 1949.
Do.	1949	XX	The Madras Sugar Factories Control Act, 1949.

#### **SCHEDULE** 2

SECOND SCHEDULE

# THE SECOND SCHEDULE. [See section 14 (3).] Transitional Provisions.

The Sandur Municipality constituted under the Mysore MinorMunicipalities Act, 1933 and every panchayat constituted under the Sandur Village Panchayats Act, 1939 shall be deemed to be a panchayat constituted under the Madras Local Boards Act, 1920.<sup>1</sup>

- 2. Notwithstanding anything contained in the Madras Local Boards Act., 19201 as applied to the Sandur State (hereinafter referred to as the said Act)--
- (a) (i) the members of the Sandur Municipality holding office immediately before

the 1st January 1950 shall, subject to the provisions of sections 56, 57 and 59 of the said Act, be deemed to be members of the Sandur Panchayat on and from that date;

- (ii) the term of office of the members of every panchayat holding office immediately before the 1st January 1950 and of the members of the panchayat referred to in sub-clause (i) shall extend to, or expire on, as the case may be, such date as the  ${}^{2}$ [Provincial] Government may fix, and the  ${}^{2}$ [Provincial] Government shall cause elections to be held so that the newly elected members may come into office on the date fixed for the retirement of the old members;
- (iii) the <sup>2</sup> [Provincial] Government may from time to time postpone any date fixed by them under sub-clause (ii) and fix another date in lieu thereof;
- (b) the president of the Sandur Municipality and of every panchayat holding office immediately before the 1st January 1950, shall, subject to the provisions of subsections (1) and (2) of section 15 and section 43 of the said Act, hold office as president of the panchayat concerned up to, or vacate office, on the date fixed under clause(a):
- (c) a meeting of the newly elected members of every panchayat shall be held on or as soon as may be after the said date on a day and at a time fixed by the <sup>2</sup>[Provincial] Government or such other authority as may be empowered by them in this behalf for the election of the president;
- (d) the term of office of the newly elected members of every panchayat or the members elected in their places at casual vacancies shall expire at the end of three years, if the date fixed under clause (a) is the first day of November and in other cases, at the end of three years from the first day of November immediately preceding such date;
- (e) any vacancy in the office of president of any panchayat which is in existence on the 1st January 1950 or which occurs before the date fixed under clause (a) shall be filled by election by the panchayat;
- (f) any such vacancy in the office of an appointed number of a panchayat shall be filled by appointment by the 2[Provincial] Government and in that of an elected member by election under the provisions of the said Act on the basis of the electoral rolls in force on the 31st December 1949; and
- (g) any person elected or appointed as president or as member of a panchayat under clause (e) Or (f) shall hold office only up to the date fixed under clause (a).
- 1. Now the Madras Districts Boards Act, 1920 (Madras Act, XIV of 1920).
- 2 The word "Provincial" shall stand unmodified--vide the Adaptation of Laws (Amendment) Order, 1950.